

DIVISION BENCH **ITEM NO.115**
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ
CP (CAA) No.05/ALD/2024 IN CA (CAA) No.17/ALD/2023
(Second Motion)

CORAM:

- 1. SHRI PRAVEEN GUPTA,**
HON'BLE MEMBER (JUDICIAL)
- 2. SHRI ASHISH VERMA,**
HON'BLE MEMBER (TECHNICAL)

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	B N ORNAMENTS PRIVATE LIMITED WITH ANNAPURNA JEWELLERS PRIVATE LIMITED.
UNDER SECTION	230/232 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Adesh Tandon with Sh. Anil Kumar, PCS(s) : *For the Petitioner Companies*

Sh. Ajeet Kumar Singh, AOL : *For the OL, ALD*

ORDER

- 1.** Ld. Counsel representing the Petitioners state that the affidavit of service has been filed with regard to the service having been affected upon RoC, Income Tax Department, RD as well the Official Liquidator.
- 2.** Ld. Assistant Official Liquidator states that the communications were sent to the Petitioner Company seeking some response from them. However, no response has been received so far.
- 3.** Ld. Counsel representing the Petitioners undertakes to supply the requisite information on behalf of the Petitioner Company to the Official Liquidator in pursuance of the communication sent by them, thereafter, the report be filed by the Official Liquidator.
- 4.** Let the reports, in the meantime be also filed by the RoC, RD, as well as the Income Tax Department.
- 5.** The matter is adjourned for further hearing on 25th July, 2024.

-Sd-

(Ashish Verma)
Member (Technical)

11th July, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)